

(d) if so, what action is proposed to be taken in the matter?

-The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastava): (a) Yes, Sir

(b) No, Sir

(c) and (d) The matter is under consideration

#### Wagon Allotments to Collieries

\*595. Shri Matin: Will the Minister of Steel, Mines and Fuel be pleased to state

(a) whether it is a fact that priority for wagon allotments is still being given by the Railways to Government collieries in spite of repeated assurances of non-discrimination,

(b) whether it is also a fact that there is discrimination in the matter of railway siding extensions as between the private and public sector; and

(c) if so, whether Government are prepared to make suitable allocations of the available labour and materials to both the private and State-owned collieries in need of further rail transport facilities?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The State Railway collieries were opened principally for supplying coal to the Railways. As loco coal has the highest priority, it is possible that the State collieries are being allocated a higher proportion of the wagons they indent for. The wagons supply depends on the priority grading of a particular class of supply

(b) There is no discrimination in the matter of railway siding extensions

(c) Does not arise

#### Indian School of Mining and Applied Geology

\*596. Shri R. S. Lal: Will the Minister of Steel, Mines and Fuel be pleased to state

(a) whether it has been decided to obtain the services of foreign experts

in the Indian School of Mining and Applied Geology, and

(b) if so, the number of such experts subject-wise, and their pay, if it is to be paid by the School?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b) A statement giving information is laid on the Table of Lok Sabha [See Appendix II, annexure No 61]

#### Sarva Seva Sangh

\*597 { Shri Sanganna  
Shri B. C. Mullick.

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No 601 on the 29th May, 1957 in respect of the Sarva Seva Sangh and state

(a) whether all the schemes have been approved

(b) whether any expenditure has been sanctioned in this connection,

(c) if so, the amount involved,

(d) whether there is any difference in the method and nature of work done by the Community Development and the National Extension Service Blocks and those of the Sarva Seva Sangh,

(e) if so, the nature thereof, and

(f) if not whether there is any proposal for merger of their work with that of Sarva Seva Sangh?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b) Yes, Sir

(c) As against an estimated cost of Rs 94.15 lakhs of the schemes received from Sarva Seva Sangh for the development of about 1,000 gramdan villages in Orissa, the Government of India have agreed to give through the State Government a grant of Rs 68 lakhs during the 2nd Plan period. A sum of Rs 11.92 lakhs was sanctioned during 1956-57 towards these schemes and a sum of Rs 10 lakhs has been sanctioned so far during the current year